

Central Administrative Tribunal
Principal Bench

O.A. No. 1850 of 1998

New Delhi, dated this the 2nd JANUARY

2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

1. R.K. Sharma (Staff No. 5764),
Asst. Director General (NW),
Telecom Engineering Centre,
Dept. of Telecom,
K.L. Bhawan,
New Delhi-110050.
2. S.D. Nagpal (Staff No. 6018),
A.D.G.
3. N. Kanakan (Staff No. 6331),
A.D.G.
4. Balbir Singh (Staff No. 6136),
A.D.G.
5. V.P. Aggarwal (Staff No. 5970),
A.D.G. (MIS)
6. P.K. Goswami (Staff No. 6323),
A.D.G. (CT)
7. Attar Singh (Staff No. 4839),
A.D.G.
8. Kulwant Singh (Staff No. 4976),
A.D.G.
9. S.C. Verma (Staff No. 5096),
A.D.G.
10. S.S. Cambow (Staff No. 4624),
A.D.G. (BT)
11. P.C. Tewari (Staff No. 4851),
A.D.G. (VAS-II)
12. R.C. Malhotra (Staff No. 4864),
A.D.G. (PAT)
13. J.M.L. Goel (Staff No. 4991),
A.D.G. (TP-III)
14. Jagan Nath (Staff No. 5130),
Divl. Engineer Phones (W)
15. Y.N. Singh (Staff No. 5131),
A.D.G. (MSE-I)
16. S.S. Grover (Staff No. 5158),
A.D.G.

17. Vijay Rajpal (Staff No. 5189),
A.D.G. (MST-II),

18. R.K. Garg (Staff No. 5190),
A.D.G. (RTEC)

19. Surendra Chandra (Staff No. 5349),
A.D.G. (LP-II)

20. Ram Prasad (Staff No. 4649),
A.G.M (BC)

21. D.N. Adhikari (Staff No. 4390),
A.D.G.

22. M.L. Chawla (Staff No. 4391),

23. D.N. Goel (Staff No. 4339)

24. S.K. Bhardwaj (Staff No. 4467)

25. U.C. Rattan (Staff No. 4560)

26. R. Sankaran (Staff No. 4243)
Retd. A.D.G.

27. Trilochan Parkash (Staff No. 3186),
D.E. (Installation)

28. R.L. Kapoor (Staff No. 3277)

29. O.P. Tandon (Staff No. 3280)
Retd. DEP, MTNL

30. Hari Krishan (Staff No. 3287),
Retd. DEP, MTNL

31. K.S. Lal (Staff No. 3858)

32. S.P. Sharma (Staff No. 2726)

33. Nand Lal Nandwani (Staff No. 2817)

34. A.K. Jadhka (Staff No. 2861)

35. D.S. Bhalla (Staff No. 2953)

36. Madan Gopal (Staff No. 3057)

37. B.C. Pandey (Staff No. 3131)

38. B.L. Madan (Staff No. 2830)

39. R.L. Vohra (Staff No. 2896)

40. K.V. Krishnamurthy (Staff No. 2911)

41. S.C. Khurana (Staff No. 2917)

42. R.P. Bajaj (Staff No. 2939)

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43. Mohan Singh (Staff No. 2951)

44. O.P. Bibra (Staff No. 3092)

45. Jai Dev (Staff No. 2787) .. Applicants

(By Advocate: Shri Naresh Kaushik)

Versus

1. Union of India through
the Secretary,
Ministry of Communications,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110001.

2. The Chairman,
Telecom. Commission,
Dept. of Telecommunications,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110001.

3. The Director General,
Dept. of Telecommunications,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi-110001.

.. Respondents

(By Advocate: Shri H.K. Gangwani)

ORDER

MR. S.R. ADIGE, VC (A)

Applicants seek a direction to respondents to extend to them the benefits of the CAT, Hyderabad Bench order dated 5.1.96 in C.P. No. 18-21/93 arising out of O.A.s No. 178, 196, 359 and 360 of 1992 upheld by the Hon'ble Supreme Court vide judgment dated 23.10.96 in S.L.P. (C) No. 5391-96/96 and implemented by respondents vide order dated 6.11.96 (Annexure 12) and dated 13.1.97 (Annexure 13) with all consequential benefits.

2. In Para 3 of the O.A., applicants themselves state that they had represented to respondents in respect of the aforesaid claims on

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7.1.97; 8.7.97; and 16.7.97 followed by reminders dated 18.9.97; 24.9.97 and 20.3.98 and having waited for six months, without receipt of any communication from respondents on their aforesaid representation they have approached the Tribunal through this O.A. This assertion has not been denied by respondents in their reply.

3. As applicants' representations are still stated to be pending with respondents, the latter are directed in the first instance to dispose of the same in accordance with rules, instructions and judicial pronouncements by a detailed, speaking and reasoned order under intimation to applicants within three months from the date of receipt of a copy of this order.

4. Thereafter if any grievance still survives applicants will be at liberty to seek revival of this O.A. in course of which they shall be permitted to impugn the orders so passed pursuant to directions contained in Para 3 above.

5. Subject to liberty given to applicants as contained in Para 4 above, the O.A. is disposed of. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige

(S.R. Adige)
Vice Chairman (A)

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